NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.05/(MAH)/2014 CA No.

CORAM:

Present:

SHRI BM. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES:

Mr. Ganesh Jaiswal

V/s.

M/s. Tourist Inn. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

Modhuri Rosbyglan

Advocate

ORDER T.C.P. NO. 05/397-398/CLB/MB/MAH/2014

- 1. The Learned Representative of the Petitioner is present.
- As directed earlier vide an Order dated 03.03.2017 the Application for amendment pertaining to the substitution of the Legal Heirs was to be heard.
- Although the Petitioner has served a notice intimating the date of hearing for today, but no one is present from the side of the Respondent.
- In this situation the Petitioner is directed to inform the names of the Legal Heirs to be substituted and accordingly directions can be given for the Amendment of the Petition.
- The matter is now enlisted for hearing on **04.04.2017**. The Petitioner is again directed to intimate the Respondents the next date of hearing.
 Sd/-

Shri M.K. Shrawat Member (Judicial)

Dated: 20.03.2017